

setting up of fertilizer projects during the Eighth Plan period;

(b) if so, the details of the report submitted by the working group;

(c) whether the production of fertilizer by public sector undertakings is not upto the mark; and

(d) if so, the steps Government propose to take to tone up the production capacity of fertilizer units in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b). To assess and quantify the requirements of funds and to identify the possible sources thereof in respect of projects for revamping/ modernisation/ expansion/grass roots plants of the fertilizer undertakings in the public/ cooperative sectors, an inter-ministerial committee was set up in March, 1992. Although the committee called for project-wise information and held a meeting, it did not submit a formal report. Meanwhile, projects have been planned based on internal resources of the undertakings, long term loans from financing institutions, public proposal borrowings as also through bi-lateral funding wherever feasible.

(c) and (d). Barring the two undertakings, namely the Fertilizer Corporation of India Ltd. (FCI) and the Hindustan Fertilizer Corporation Ltd. (HFC), which have been declared as sick companies by the Board for Industrial and

Financial Reconstruction (BIFR), the production of fertilizers by the other public sector undertakings has been by the large satisfactory. Any action with regard to the toning up of production in the units of FCI and HFC would depend on the outcome of the proceedings pending before the BIFR, which is a quasi-judicial authority.

[Translation]

Government Accommodation

2998. SHRI A. VENKATESH NAIK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government charge licence fee from the Government employees for the maintenance of Government accommodation;

(b) if so, whether maintenance of Government accommodation is being done properly; and

(c) if not, the corrective steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The prescribed flat rate of fee charged from the Government employees is based on the cost of construction the plinth area, living area of the type allotted to the employees, subject to the condition that the amount taken from any officer shall not exceed ten per cent of his monthly emoluments.

(b) and (c). Maintenance of Government accommodation is being done properly within the funds made available.